

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Miscellaneous Appellate Jurisdiction]

M.A. No. 54 of 2008

Jwala Pd. Tiwary & Ors. Appellant(s)

Versus

Tetar Chamar & Ors. Respondent(s)

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CORAM : HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Appellant(s) : Mr. Saurabh Kumar, Advocate.
Mr. Amit Kumar Das, Advocate

For the Respondent(s) :
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17 / 25.06.2020. Learned counsel Mr. Saurabh Kumar on instruction of learned counsel for the appellants, Mr. Amit Kumar Das has submitted that Mr. P.C. Roy, learned counsel for the respondents has given consent for an adjournment so as to list this case after three weeks after lockdown period is over.

Accordingly, list this case after four weeks after lockdown period is over.

(Kailash Prasad Deo, J.)

Sandeep/Pappu